

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL SOUTHERN
ZONE BENCH AT CHENNAI**

Original Application No 121 OF 2025

IN THE MATTER OF:

K. RAGHAVA REDDY

..... Applicant

Vs

**ANDHRA PRADESH POLLUTION CONTROL BOARD THROUGH ITS
CHAIRMAN AND OTHERS**

.... Respondents

REPORT FILED BY THE SUPERINTENDENT OF POLICE-R5

DATE- 06.09.2025



**M/s MADHURI DONTI REDDY
ADVOCATE**

STANDING COUNSEL FOR GOVERNMENT OF ANDHRA PRADESH

A.P. POLLUTION CONTROL BOARD

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REPORT FILED BY THE SUPERINTENDENT OF POLICE, KURNOOL IN THE MATTER OF OA NO 121 OF 2025 (SZ) BETWEEN K. RAGHAVA REDDY VS THE CHAIRMAN APPCB & ORS.

1. It is submitted that, Sri K.Raghava Reddy s/o Late K.Siva Reddy Rep by K.Raghunath Reddy of Kalludevakuntla Village of Mantralayam Mandal has filed a Petition in Application No,121/2025 before The National Green Tribunal sitting at Chennai and praying that to direct the respondent authorities to stop and take penal and punitive actions and protect as many neem and banyan trees and also punish the respondents 7 to 13 for illegal /unauthorized felling of 70 year old trees in Sy No 71/J2C situated at Kalludevakuntla Village, Mantralayam Mandal, Kurnool District.
2. The Hon'ble NGT vide order dated 11.07.2025 issued the following:
 1. *Let notice be issued to the respondents through the Tribunal as well as privately.*
 2. *The learned counsel Mr. S. Gowtham representing Mrs. Madhuri Donti Reddy accepts notice on behalf of Respondents No.1 to 6.*
 3. *Post the matter on 08.09.2025. In the meanwhile, the respondents are directed to file their respective replies/reports.*
3. In this regard, it is submitted that the Applicant's claims that the police failed to act upon their complaints are denied. The police department takes all allegations of illegal activity seriously, especially those concerning environmental damage and public safety.
4. It is submitted that the Applicant, K. Raghava Reddy, has made multiple complaints to the police, including to the Station House Officer (SHO), Mantralayam Police Station, on September 24, 2024, and to this office on October 14, 2024 are denied.

5. It is submitted that upon receipt of the complaint, on 23-12-2024, the SHO, Mantralayam PS registered FIR in Cr No.134 of 2024 and being investigated into. The investigation revealed that the dispute over the land at Survey No. 71 J Old (After Subdivision Survey No. 71 J2C) has a long history, including previous civil suit in O.S. No. 47/1968 on the file Junior Civil Judge court, Adoni. During the course of investigation the Tahasildar, Mantralayam revealed that the impugned land as per the revenue records is in joint ownership of 1) Kuruv Vijaya Kumar S/O Bheemaiah (Respondent No 13) and K. Raghava Reddy S/O Shiva Reddy (Applicant - Petitioner) and issued an official communication in Rc.B 349/2025 dated 30-08-2025.
6. It is submitted that further investigation revealed that the Forest Range Officer, Adoni, was also informed of the incident on September 21, 2024, and claimed to have collected a fine of Rs. 35,000. The police are coordinating with the Forest Department to verify this claim and gather further evidence regarding the unauthorized felling of trees. The Forest Range Officer has stated that they have collected a fine amount of Rs 35000- and the said accused – Kuruva Mallaiah S/O Narsanna (Respondent No 10) also figured as accused in OR No 19/2024- 2025 remitted fine amount by way of challan on 25-09-2024.
7. It is submitted that the allegation that the SHO, Mantralayam, "bluntly refused to register a complaint" on September 22, 2024, is false and denied. The police department is looking into the matter to ensure due process was followed. It is submitted that the police are not a revenue authority and cannot arbitrate land disputes, but are mandated to investigate criminal acts.
8. It is submitted that the matter is currently under active investigation by the Mantralayam Police Station. Appropriate legal action will be taken against any individual found to have committed a criminal offence under the relevant laws.

In the above circumstances, it is respectfully submitted that the police are committed to upholding the law and protecting the environment. We request that this Hon'ble Tribunal consider the steps being taken by the police department in OA. No. 121 of 2025 and pass such further or other orders, as this Hon'ble NGT (SZ), Chennai may deem fit and proper in the facts and circumstances of the case and thus render justice.




Superintendent of Police,
Kurnool
Superintendent of Police
KURNOOL ✓